

Telecom Regulatory Authority of India
A-2/14, Safdurjang Enclave,
New Delhi-110029

Notification

No. 306-3/2005-QOS

March 4, 2005

In exercise of the powers conferred by section 36 read with clauses (vii) and (viii) of Sub-section (1)(b) of Section 11 of the Telecom Regulatory Authority of India Act, 1997, the Telecom Regulatory Authority of India hereby makes the following regulation, namely:

1. Short title, extent and commencement

- i) This regulation shall be called The Register of Interconnect Agreements (Third Amendment) Regulation, 2005 (5 of 2005).
- ii) It shall come into force on the date of its publication in the Official Gazette.

2. The following entries shall substitute the entries relating to regulation 4 of Section III of The Register of Interconnect Agreements Regulation, 1999 dealing with confidential portion of the register:

“ Where any party to an Interconnect Agreement requests the Authority to keep the whole or any part of the agreement as confidential, the Authority shall take a decision thereon in accordance with the relevant provisions of The Telecom Regulatory Authority of India (Access to Information) Regulation, 2005.”

3. Explanatory Memorandum

An explanatory memorandum dealing with the background of this regulation is annexed.

By order

(Harsha Vardhana Singh)
Secretary cum Principal Advisor

Explanatory Memorandum

Telecom Regulatory Authority of India has made a comprehensive Regulation on confidentiality of information provided to it, as such there is no necessity of having similar provisions in the Register of Interconnection Agreement Regulation, 1999 (2 of 1999) and therefore the relevant provision have been amended.